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Chhattisgarh Rent Control (Amendment) Act, 2014 08 of 2014

[26 March 2014]

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PREAMBLE

An Act to amend the Chhattisgarh Rent Control Act, 2011. Be it enacted by the Chhattisgarh Legislature in the Sixty-fifth Year of the Republic of India, as follows: --

* Published in the Chhattisgarh Rajpatra (Asadharan) dated 26-3-2014 Page 290(1).

1. Short title, extent and commencement :-

- (1) This Act may be called the Chhattisgarh Rent Control (Amendment) Act. 2014.
- (2) It shall extend to the whole State of Chhattisgarh.
- (3) It shall come into force from the date of its publication in Official Gazette.

2. Amendment of Section 6 :-

For sub-section (2) of Section 6 of the Chhattisgarh Rent Control Act, 2011 (No. 19 of 2012), the following shall be substituted, namely: --

"(2) The State Government shall appoint the Chairman of the Rent Control Tribunal, who shall be a serving or retired District Judge not below the rank of Super Time Scale."